

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the

30 May, 1980

NOTIFICATION
I N C O M E T A X

No. 3499 (F.No.398/ // /80-ITCC): In pursuance of sub-clause(iii) of clause(44) of section 2 of the Income-tax Act,1961(43 of 1961), and in supersession/ in partial modification of Notification of the Government of India in the Department of Revenue No. 2904 (F.NO. 404/132 TRo-Pune/ 79-ITCC) dated 30-6-1979, the Central Government hereby authorises Shri H.R. Choudhary, being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri H.R. Choudhary takes over charge as Tax Recovery Officer.

(H.VENKATARAMAN)
DEPUTY SECRETARY TO THE GOVT. OF INDIA.

The Manager,
Government of India Press,
Mayapuri, NEW DELHI.

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5. The Chief Secretary, Government of Maharashtra Bombay
6. The Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
7. The Commissioner of Income-tax, Nasik
8. I.A.C., Inspection Division, CBDT, Vikas Bhawan, New Delhi.
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